

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHIR.A. No. 266/1997
in
O.A. No. 462/91

New Delhi this the 12th Day of November, 1997

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)
Hon'ble Shri S.P. Biswas, Member (A)Union of India & ors
(By Advocate: Shri P.S. Mahendru) Petitioners

Versus

Shri Vijay Shankar Singh Respondents
(By Advocate: Shri G.D. Bhandari)

ORDER (By Circulation)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

The petitioners in this Review Application have challenged the re-classification and re-structuring of working hours done by the respondents under Railways Service Hours of Employment Rules, 1961. When the petition came up for hearing, petitioner himself suggested that the matter be referred to the Regional Labour Commissioner and we found that the procedure prescribed under the Rule 4 was also the same. Accordingly, we had disposed off the said case directing the respondents to refer the matter to the Regional Labour Commissioner.

2. Respondents have now filed a Review Petition stating that the matter cannot be referred to the Regional Labour Commissioner since no order of declaration under rule 3 have been passed by the respondents. This petition has been pending in this court since 1991. The respondents had ample

time to pass appropriate declaration under rule 3 during these years and even now this court has not restrained them from doing so. In the circumstances and in view of the fact that no other valid ground has been raised that requires reconsideration of our order, this Review Application is dismissed. No order as to costs.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice Chairman(J)